

Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.47/2005 in O.A.No.2398/2003

Thursday, this the 31st day of March 2005

Hon'ble Shri Justice M.A. Khan, Vice Chairman (J) Hon'ble Shri S. K. Naik, Member (A)

Shri Rajesh Kumar Tyagi IDSE, Superintending Engineer E-IN-C's Branch Kashmir House New Delhi

(By Advocate: Shri VSR Krishna)

..Applicant

Versus

Shri Ajai Vikram Singh Secretary Ministry of Defence South Block, New Delhi

..Respondent

(By Advocate: Shri S.M. Arif for Shri N.S. Mehta)

ORDER (ORAL)

Justice M.A. Khan:

Learned counsel for the parties have stated that since the order of the Tribunal, disobedience of which was complained against in the contempt proceedings has been duly complied with and implemented by the respondents, the applicant does not want to pursue the CP and wants to withdraw it. A copy of the order dated 24.3.205 has been received by the applicant and produced before the Court.

2. Since the order of the Tribunal has been complied with by the respondents, we are not inclined to proceed in the matter any further. As requested, CP is dismissed. Notices are discharged.

Tares

(S. K. Naik)

Member (A)

(M. A. Khan) Vice Chairman (J)

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